

THE HIGH COURT OF MEGHALAYA
SHILLONG

ORDER

Dated 07.08.2020

No. HCM.II/184/2015-Estt/___: The Hon'ble, The Chief Justice, is pleased to direct that all Judicial Officers under transfer, before they proceed to their respective place of postings, shall make a list of pending works, both judicial and administrative, which could not be completed and are required to be completed, so that the Judicial Officers taking charge can complete the same.

By order,

REGISTRAR GENERAL

Dated Shillong 07th August 2020

Memo No. HCM.II/184/2015-Estt/ 1951-A

Copy for information to: -

1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for his Lordship's kind information.
2. The P.S to Hon'ble Mr. Justice Ranjit V More, High Court of Meghalaya, Shillong for his Lordship's kind information.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for his Lordship's kind information.
4. The P.S to Hon'ble Mr. Justice W Diengdoh, High Court of Meghalaya, Shillong for his Lordship's kind information.
5. The District & Sessions Judge, Shillong/ Jowai/ Nongstoin/ Nongpoh/ Tura/ Ampati/ Williamnagar/ Mawkyrwat/ Khliehriat for information and necessary action.
6. The Joint Registrar (Listing), High Court of Meghalaya, Shillong.
7. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
8. The Director, Meghalaya State Judicial Academy, Shillong.
9. All concerned Judicial Officers for information and necessary action
10. The Systems Analyst, High Court of Meghalaya to upload this notification in the official website of the High Court.
11. Office File.


REGISTRAR GENERAL